

IN THE HIGH COURT OF JAMMU AND KASHMIR  
AT JAMMU  
(Through virtual Mode)

**CJ Court**

WP(C) PIL No.5/2020

**Court on its own motion**

...Petitioner(s)/Appellants.

Through: Ms. Monika Kohli, Amicus Curiae.  
Mr. Anchit H. Sharma, Advocate.  
Mr. Pranav Kohli, Sr. Advocate.  
Mr. Aditya Gupta, Advocate.  
Mr. Rohit Kapoor, Advocate.  
Mr. Sachin Dogra, Advocate.  
Mr. Ashok Sharma, Advocate.  
Mr. Mubeen Khan, Advocate.  
Mr. Zeeshan Hyder, Advocate.

Vs.

**Government of India**

....Respondent(s)

Through: Mr. D. C. Raina, Advocate, General.  
Mr. Vishal Sharma, ASGI.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE VINOD CHATTERJI KOUL, JUDGE**

**ORDER**

**20.05.2021**

1. In this PIL relating to Covid-19, several grievances and suggestions have been made by the lawyers.
2. The main grievances and suggestions have been raised by Mr. Aditya Gupta, Mr. Rohit Kapoor, Mr. Sachin Dogra, Mr. Pranav Kohli, Mr. Ashok Sharma, Mr. Mubeen Khan and Mr. Zeeshan Hyder.
3. We have heard Ms. Monika Kohli, learned Amicus Curiae and Mr. D. C. Raina, learned Advocate General.

4. After considering the various aspects of the matter, we do not deem it proper to narrate all those grievances and suggestions and instead direct all the lawyers to submit their grievances and suggestions through learned Amicus Curiae to the learned Advocate General who will respond to each and every grievance and suggestion within two weeks and if necessary may take up those matters with the State Government and try to resolve them as early as possible. The learned Advocate General is further directed to respond to the various applications which are pending in this petition and on which response was earlier directed to be submitted especially application CM Nos.4120/2021, 3139/2021 and 4119/2021.
5. The Registry is directed to provide copies of all the applications received to the office of the learned Advocate General and to the Amicus Curiae so that the response may be filed positively.
6. The learned Advocate General may also file a comprehensive report as to the action/steps so far taken by the Government in relation to the pandemic.
7. List this petition again on 3<sup>rd</sup> June, 2021.

(VINOD CHATTERJI KOUL)  
JUDGE

(PANKAJ MITHAL)  
CHIEF JUSTICE

**Jammu**  
20.05.2021  
Abdul Qayoom, PS